

(दो) उपर्युक्त दस्तावेज के अंग्रेजी [संस्करण के साथ-साथ हिन्दी संस्करण तथा पटल पर न रखे जाने के कारण स्पष्ट करने काला एक विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT-3908/72.]

13.02 hrs.

SHRI S. M. BANERJEE (Kanpur): I want to say about my Privilege Motion.

MR. SPEAKER: You please discuss it with me.

SHRI S. M. BANERJEE: Mr. Indrajit Gupta has never said that. You kindly hear me, Sir, for a minute. I sent you a letter..

MR. SPEAKER: It came quite late.

SHRI S. M. BANERJEE: I have read that letter sent to you by Shri S. N. Misra, M.P., Congress (R). Although in his letter he gave the telegraphic address at Hyderabad as 'Honesty' and the address at Delhi as 'Truth', the contents of that letter are far from truth.

MR. SPEAKER: After all, you have to write to me..

SHRI S. M. BANERJEE: I have written to you twice and met you also. I am leaving tomorrow morning. Kindly give me into minutes.

MR. SPEAKER: What will be the outcome of it?

SHRI S. M. BANERJEE: Let the House know about it.

MR. SPEAKER: Let me know on what points you don't agree.

SHRI S. M. BANERJEE: That is exactly what I wish to mention.

MR. SPEAKER: You can see me, let this matter continue, but not in the House. The Member is not here.

SHRI S. M. BANERJEE: What does it matter?

MR. SPEAKER: It matters. You are bringing something out of a letter which he wrote to the Prime Minister as leader of the party, and you are saying, he circulated to Members of his party.

SHRI S. M. BANERJEE: The letter is addressed to Prime Minister of India and not to Shrimati Indira Gandhi, as leader of the Congress party.

MR. SPEAKER: He is saying in that, if Shri Indrajit Gupta is unhappy, I am so sorry and all that.

SHRI S. M. BANERJEE: You are saying that this document was addressed to the Congress President or the leader of the Congress Party and so on. But these are the documents where he has made a statement regarding the interrogation of Balyogeshwar. I was surprised that a parliamentarian like Shri S. N. Misra...

MR. SPEAKER: Shri S. N. Misra is not here. Let him come.

SHRI S. M. BANERJEE: He never mentioned the name of Shri S. N. Misra...

MR. SPEAKER: When I say 'Please sit down' why is the hon. Member still continuing? Let Shri S. N. Misra come. The hon. Member should tell me where he is dissatisfied. After all, in my opinion, there is no privilege involved..

SHRI S. M. BANERJEE: If you are satisfied that there is no privilege involved since Shri S. N. Misra has written a letter to you saying that there is no breach of privilege at all, and after all he is correct, then I would submit that he has mentioned a certain statement in respect of Shri Indrajit Gupta which he never said and which is not in the relevant part of the proceedings at all. Then, he has actually attributed motives that Shri Indrajit Gupta has connived with the Revenue Intelligence Officer who demanded Rs. 1 lakh from Balyogeshwar. What can be more harmful than this? Kindly allow me....

MR. SPEAKER: Let him kindly sit down. Let Shri S. N. Misra come. When I am asking the hon. Member to sit down, why is he continuing to stand?

SHRI S. M. BANERJEE: Is it kept pending, Sir?

MR. SPEAKER: Now, message from Rajya Sabha. (Interruptions)

13.07 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 5) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 27th November, 1972, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 6) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 27th November, 1972, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill"

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
Twentieth Report

SHRI G. G. SWELL (Autonomous Districts): I beg to present the Twentieth Report of the Committee on Private Members' Bills and Resolutions.

13.08 hrs.

SHRI JYOTIRMOY BOSU (Diamond Harbour): On a point of order in regard to item 3 on the Order Paper..

MR. SPEAKER: That has already been laid on the Table.

SHRI JYOTIRMOY BOSU: I had given notice under rule 377, and you, Sir, have not declined it yet to my knowledge. That is about the Indira Gandhi University Bill which was bulletined for consideration and passing during this session. The newspapers have again come out..

MR. SPEAKER: I did not allow anything. Why is he raking it up when I am not allowing it?

SHRI JYOTIRMOY BOSU: Nobody has informed me that it has been rejected. I had given this notice today at about 10.30 a.m.

MR. SPEAKER: Only those whose notices are accepted will be called I did not allow the hon. Member....

SHRI JYOTIRMOY BOSU: I am on all, there must be some procedure, and you cannot just reject it....

MR. SPEAKER: The hon. Member is advising me on procedure.

SHRI JYOTIRMOY BOSU: I am on the question of procedure. I have given the notice under rule 377 before 10.30 a.m., and I have not been told that it has been rejected.